## Orissa Act 1 of 1970

## <sup>1</sup>[ THE GANJAM AND BOUDH (VILLAGE OFFICES ABOLITION) ACT, 1969 ]

[ Received the assent of the President on the 13th January 1970, first published in an extraordinary issue of the Orissa Gazette, dated the 22nd January 1970]

# An Act to Abolish Certain Village Offices in the State of Orissa

Whereas it is expedient in the public interest to abolish certain Village Offices in the districts of Ganjam and Boudh of the State of Orissa and to provide for matters incidental thereto in the manner hereinafter appering;

It is hereby enacted by the Legislature of the State of Orissa in the Twentieth Year of the Republic of India, as follows:—

- 1. (1) This Act may be called the Ganjam and Short title, Boudh (Village Offices Abolition) Act, 1969.

  Short title, extent and commence-
- (2) It extends to the Ganjam Agency areas and to ment. the Baliguda Subdivision in the district of Boudh of the State of Orissa.
- (3) It shall come into force on such date as the State Government may, by <sup>2</sup>notification, appoint in that behalf.
- 2. In this Act unless the context otherwise Definitions requires—
  - (a) "appointed date" in relation to any village office means the date appointed in respect of such office by a notification under subsection (I) of section 3;
  - (b) "Collector" includes any officer, not being below the rank of an Additional District Magistrate appointed by the State Government to perform all or any of the functions of a Collector under this Act;

<sup>1.</sup> For Statement of Objects and Reasons, see Orissa Gazette, Extra ordinary, dated the 8th October 1969 (No. 1545).

<sup>2.</sup> Came into force in the Ganjam Agency and Baliguda Sub-division w. e. f. the 1st June 1970—vide S. R. O. No. 389/70 nublished in *Orissa Gazette*, Extraordinary, dated the 3rd June, 1970 (No. 625).

( Sec. 3 )

- (c) "emolument" in relation to any Village Office means salary, cash payment, commission, sanja or cist mamool, use or enjoyment of lands held and all kinds of privileges and benefits in respect of or annexed to such office in lieu of remuneration for the performance of the duty appertaining thereto and includes right to fees or perquisites in money or in kind, whether at fixed times or otherwise as incidental to such office;
- (d) "prescribed" means prescribed by rules made under this Act; and
- (e) "Village Office" shall mean the office shown in the Schedule.
- Abolition of Village Offices and consequences and consequences if it is therein to have been abolished with effect from thereof.

  3. (1) The State Government may from time to village offices specifies and consequences if it is therein to have been abolished with effect from thereof.
  - (2) Notwithstanding anything in any law, usage, settlement, grant, sanad or order or in any judgment, decree or order of a Court, with effect from and on the appointed date—
    - (a) all the incidents of the service tenures relating to such offices shall be deemed to have been extinguished;
    - (b) all settlements, sanads and all grants in pursuance of which such tenures were being held immediately before the appointed date shall be deemed to have been cancelled;
    - (c) the rights of the holders of such offices to receive any emoluments shall be deemed to have been terminated;
    - (d) all rights to hold office and any liability to render service appertaining to such office shall stand extinguished;
    - (e) all lands held as emolument in respect of such offices shall stand resumed and vested absolutely in the State Government free from all encumbrances; and

(Secs. 4—7)

- (f) the holders of such offices shall cease to have the right to hold all other lands which they would not have continued to hold except by virtue of or as incidental to his office.
- 4. (1) If any question arises as to whether a collector to person was immediately be ore the appointed date the decide, if a holder of any Village Office the Collector shall after holder of a giving the person of the collector shall after holder of a giving the person of the collector shall after holder of a giving the person of the collector shall after holder of a giving the person of the collector shall after holder of a giving the person of the collector shall after holder of a giving the person of the collector shall after holder of a giving the collector shall be collector shall be collector the collector shall be co giving the person affected an opportunity of being Village Office. heard and after holding an enquiry decide the question.
- (2) Any person aggreed by the decision of the Collector under sub-section (1) may within thirty days of such decision prefer an appeal to the Board of Revenue.
- 5. All lands resumed under the provisions of this settlement Act shall be settled with rights of occupancy therein of lands. on a fair and equitable rent with the holder of the Village Office or with him and all those other persons if any, who may be in the enjoyment of the land or any part thereof as his co-sharers or as tenants under him or under such co-sharer to the extent that each such person was in separate and actual cultivating possession of the same immediately before the appointed date.
- 6. The Village Officer shall, on abolition of the Employment office, if there are no lands to be settled with him, be of certain Village Office paid by way of solatium a lump sum grant equivalent in State to rupees fifty for every completed year of service:

Services, and payment of Solatium.

Provided that no such solatium shall be payable, if such officer on his application has been appointed before the expiry of a period of six months from the appointed date to any suitable post under the State Government in accordance with such rules as may be prescribed.

7. (1) It Shall be the duty of every holder of a Submission Village Office in the prescribed manner—

of Records and delivery of possession of land.

(a) to deliver all records maintained by him before the appointd date in respect of the land or village held by him in relation to his office; and

(Sec. 8)

- (b) to render all accounts appertaining to his office in respect of dues payable by and to him.
- (2) Whoever without sufficient cause fails to comply with the provisions of any of the clauses of sub-section (1) within thirty days from the date of service of a notice in that behalf or such further period as the Collector may allow, shall be punishable on conviction with fine which may extend to two hundred rupees and in the case of continuing failure, with an additional fine which may extend to ten rupees for everyday during which such failure continues after the conviction for the first such failure.
- (3) The Collector may for the purpose of recovering the record specified in clause (a) of sub-section (1) issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Magistrate under Chapter VII of the Code of Criminal Procedure, 1898.

5 of 1898

Determination of question if the abolition amounts to acquisition,

- 8. (1) If any person is aggrieved by the provisions of this Act on the ground that it provides for the acquisition of property by the State, such person may apply within a period of three months from the appointed date to the Collector for the determination of the question and the compensation, if any, payable in respect thereof.
- (2) The Collector shall after holding an enquiry and giving all parties interested an oppertunity of being heard determine the right to and the amount of such compensation, if any, as may be payable, so far as may be in accordance with the provisions of subsection (1) of section 23 and section 24 of the Land 1 of 1894 Acquisition Act, 1894:

Provided that in determining the compensation the Collector shall take into account the value of the interest acquired by such person as a result of the settlement of land, if any, in accordance with the provisions of section 5.

(3) Any amount paid as compensation in respect of any land settled under section 5 with any person other than the holder of the Village Office shall be realised by the State Government from such person and all such amounts shall be recoverable as arrears of land revenue.

#### ( Secs. 9—13 )

- (4) Any person aggrieved by the decision of the Collector under sub-section (2) may, within thirty days of such decision, prefer an appeal to the Board of Revenue.
- 9. In giving effect to the provisions of section 5 settlement no premium shall be charged for the settlement of premium. lands and the rent, if any, assessed and in force immediately before the appointed date shall, in the absence of any proof to the contrary, be deemed to be the fair and equitable rent.
- 10. The State Government may, by rules made Procedure to in that behalf, specify either generally or in relation be followed in to any particular area the time within which, the authorities by whom and the manner in which proceedings in respect of matters under section 5 including matters preliminary, incidental or ancillary thereto shall be commenced, heard and disposed of.
- 11. (1) Save as otherwise expressly provided in Appeal this Act any person aggrieved by any order passed under this Act or the rules made thereunder, may prefer an appeal within thirty days from the date of the order before the Collector, and if the original order is passed by the Collector, before the Board of Revenue.
- (2) Any person aggrieved by an order passed in appeal not being an appeal before the Board of Revenue, may, within thirty days from the date of the order, prefer an appeal both on questions of fact and law before the Board of Revenue, who may after calling for the records and giving the parties an opportunity of being heard pass such orders confirming, modifying or reversing the order in question according as the Board deems proper.
- (3) Any person aggrieved by an order passed by the Board of Revenue in an appeal under sub-section (4) of section 8 may within sixty days from the date of such order, file an appeal before the High Court.
- 12. All orders passed under this Act shall, Finality of subject to the decision passed in an appeal, if any, be orders. final.

13. The provisions of sections 4, 5, 12 and 14 of Application the Limitation Act, 1963 shall be applicable to the of Limitation filing of appeals under this Act.

#### (Secs. 14-15)

Authorities to exercise certain powers of Civil Court.

- 14. (1) The Collector, Board of Revenue and the other authorities specified under sections 10 and 11 shall, for the purposes of this Act, have the same powers as are vested in a Court under the Code of Civil Procedure, 1908 when trying a suit in respect 5 of 1908 of—
  - (a) summoning and enforcing the attendance of witnesses and examining them on oath;
  - (b) requiring the discovery and production of documents;
  - (c) receiving evidence on affidavit; and
  - (d) such other matters as may be prescribed.
- (2) All enquiries and proceeding before the aforesaid authorities under this Act shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of the Indian Penal Code. 45 of 1860

Power to make rules.

- 15. (1) The State Government may after previous publication make\*rules to carry out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for—
  - (a) the procedure to be followed by the Collector, the Board of Revenue and other authorities while proceeding under any of the provisions of this Act;
  - (b) the qualifications and other conditions for the appointment of the holders of village offices in suitable posts under Government; and
  - (c) all other matters which under the provisions of this Act are required to be or may be prescribed.
- (3) All rules made under this Act shall, as soon as may be after they are made, be laid before the State Legislature for a total period of fourteen days

<sup>\*</sup>For rules see Notification No. 67755-E. A. I. (S. D.) 33/70-R., dated the 9th December 1970 bearing S. R. O. No. 963/70 published in *Orissa Gazette* extraordinary, dated the 12th December 1970 (No. 1649).

## (Sch.)

which may be comprised in one or more sessions and if during the said period the State Legislature makes modification, if any, therein the rules shall thereafter have effect only in such modified form, so however that such modification shall be without prejudice to the validity of anything previously done under the rules.

#### **SCHEDULE**

## [See section 2 (e)]

#### GANJAM AGENCY AREAS

1. Mutha Head	21. Bada Kumaro
2. Sub-Mutha Head	22. Bodo Bodo Kumaro
3. Bisoyee	23. Sano Bodo Kumaro
4. Patro	24. Bodo Naik
5. Sub-Patro	25. Bodo Bodo Naik
6. Hodadar	26. Sano Bodo Naik
7. Samesthan Paik	27. Ghadei
8. Paik	28. Ghodia Patro
9. Peshinia	29. Khotha Dalai
10. Behera Dolai	30. Bodo Dalai
11. Bodo Behera Dolai	31. Dala Behera
12. Sano Behera Dolai	32. Dalapati
13. Dandasena	33. Dharmo Dalapati
14. Bodo Dandasena	34. Sano Dalapati
15. Sano Dandasena	35. Malo Dalapati
16. Malo Dandasena	36. Rauto
17. Padhani	37. Majhi
18. Bodo Padhani	38. Bodo Majhi
19. Sano Padhani	39. Sana Majhi
20. Malo Padhani	40. Maharathy

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41. Pradhan	54. Ranohati
42. Dora	55. Ranojiti
43. Bodo Bissoyee	56. Arisailya
44. Sano Bissoyee	57. Bairisailya
45. Dhangada Bissoyee	58. Pharsia
46. Malo Bissoyee	59. Karji
47. Sirdar	60. Karanam
48. Sirdar Pradhan	61. Dalai
49. Jagat Singi	
50. Uttam Singi	62. Sano Ghadai
51. Patta Singi	63. Adhikari
52. Gajendra	64. Head Naik
53. Sundarai	65. Naik
	BOUDH DISTRICT
1. Mutha Head	26. Dakua

1. Mulla Head	26. Dakua
2. Sub-Mutha Head	27 Pradhan
3. Patro	28. Kohar
4. Sub-Patro	29. Godatiya
5. Paik	30. Mutha Adhikari
6. Karanam	31. Dandasena 32. Badamajhi
7. Chatia	33. Behera Dalei
8. Karji	34. Rauto
9. Mallika	35. Dalai
10. Padra	36. Bodo Naik
11. Majhi	37. Kabat Majhi
12. Bebhari	38. Pato Majhi 39. Mutha Majhi
13. Peshinia	40. Singi
14. Desipatra	41. Sitha
15. Dalabehera	42. Bindhani
16 Votadalai	43. Gauntia

16. Kotodalai 44. Badhei 17. Naik 45. Bodo Kumbhar 18. Goditory 46. Barik 19. Dandias
20. Sub-Bissoyee
21. Bissoyee
22. Digal 47. Sani

25. Muthamallik

48. Badhaik 49. Sudhi Mallik 23. Dalapati 50. Sudhiholder Mallik [24. Samasthanpaik

51. Assistant Mutha Head]

<sup>1.</sup> Added by the Ganjam and Boudh (Village Offices Abolition) Amendment Act, 1975( Or. Act 2 of(1976), s. 2.